




HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

S.B. Civil Writ Petition No. 9631/2023

Anjuman Moinia Fakhria Chishtiya Khuddam Khwaja Saheb (Syedzadgan), Dargah Sharif, Ajmer Through Its Secretary Mr. Syed Mohammad Tariq Chishty S/o Syed Gayyoor Ahmed Chishty Aged 63 Years, R/o Dost Manzil, Chota Chowk, Dargha Sharif, Ajmer

----Petitioner

Versus

1. Union Of India, Through The Secretary / Joint Secretary (P And A) Joint Secretary (Broadcasting) Ministry Of Information And Broadcasting Room No. 552, A Wing, Shastri Bhawan, New Delhi 110001
2. The Central Board Of Film Certification, Through Its Regional Office At Delhi, 3Rd Floor, Films Division Paryavaran Bhavan, Cgo Complex, Lodhi Road, New Delhi - 110003
3. State Of Rajasthan, Through Chief Secretary Government Of Rajasthan, Secretariat, Jaipur
4. Reliance Entertainment, Through Its Authorised Representative 8Th Floor, Grandeur, Veera Desai Ext Road, Captain Sawant Marg, Near Country Club, Andheri West, Mumbai 400053
5. U And K Films Entertainment, Through Its Authorised Representative Flat No. 307, 2Nd Floor Janta Flats, Pft B-9 Sec-3 Rohini Landmark Opp Mother Dairy Delhi 110085
6. Little Crew Productions, Through Its Authorised Representative Door No 69/1318 B, 1St Floor. Power House Road, Ernakulam 682018
7. Reliance Entertainment, Through, Director (Ajmer 92) Pushpendra Singh 8Th Floor, Grandeur, Veera Desai Ext Road, Captain Sawant Marg, Near Country Club, Andheri West, Mumbai 400053
8. Reliance Entertainment, Through Producer (Ajmer 92) Umesh Kumar Tiwari, 8Th Floor, Grandeur, Veera Desai Ext Road, Captain Sawant Marg, Near Country Club, Andheri West, Mumbai 400053

----Respondents



For Petitioner(s) : Mr. Ajay Singh
Ms. Deepa Choudhary with
Mr. Prawal Mishra
Mr. Pradeep Kumar Malakar
Mr. Jay Prakash
Mr. Tribhuvan Singh Rajpoot

For Respondent(s) : Mr. R.D. Rastogi, ASG, with
Mr. C.S. Sinha
Mr. Harendra Singh Ranawat
Mr. Devesh Yadav

**HON'BLE MR. JUSTICE INDERJEET SINGH****Order****03/07/2023**

This writ petition has been filed by the petitioner with the following prayers:-

“In view of the above-mentioned facts and circumstances of the case this Hon’ble Court may kindly be pleased to issue:-

a. By issuing appropriate writ and order, the respondent No. 1 to 3 be directed to ban the release of the film ‘Ajmer 92’ in theaters and OTT Platforms, scheduled to be released on 14.07.2023.

b. By Issuing Writ in nature of Mandamus or Direction or order to Respondents especially Respondent No. 2 to constitute a committee consisting of members belonging to Respondent No. 2 itself, petitioner along with his counsels, headed by one retired Judge of this Hon’ble Court which shall be appointed by this Hon’ble Court, prior to release of the movie “Ajmer 92” in order to ensure that there is no defamatory or derogatory content and there are no showing of the visuals, info, images of Dome of Dargah Sharif Ajmer, sacred symbols buildings, mosques, rituals of Dargah or any other object/items used directly or indirectly related to Dargah Sharif



Ajmer and Chisty sufi saint Khwaja Moinuddin Chisty showing it in negative light and image of Dargah Sharif Ajmer is not Demeaned and tarnished and the committee should submit its report to this Hon'ble Court within seven days from the date of constitution of the said committee for the purpose. By issuing appropriate writ and order, the respondent No. 1 to 2 be ordered to direct the respondent Nos. 4 to 7 to delete defamatory or derogatory content further visuals, info, images of Dome of Dargah Sharif Ajmer, sacred symbols buildings, mosques, rituals of Dargah or any other object/items used directly or indirectly related to "Dargah Sharif Ajmer and Khwaja Moinuddin Chisty" showing it in negative light and image of Dargah Sharif Ajmer is not Demeaned and tamished in the film "Ajmer 92" or its promotions.

d. By issuing appropriate writ, order and direction to the websites or online platform on which the offending content is hosted, to remove such content from the website or online platform, forthwith and in any event within 24 hours of receipt of the court order.

e. Directions should also be issued to the concerned law enforcement agency/ies, such as the jurisdictional police, to obtain from the concerned website or online platform all information and associated records, including all unique identifiers relating to the offending content such as the URL (Uniform Resource Locator), account ID, handle name, Internet Protocol address and hash value of the actual offending content along with the metadata, subscriber information, access logs and such other information.

f. Grant any other relief(s) or pass any order(s) which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."





[CW-9631/2023]

I have perused the record.

Admittedly, since the petitioner is having the alternative remedy of revision before the Central Government under Section 6 of the Cinematograph Act, 1952 with regard to grievances raised in the present writ petition, therefore, no case is made out for interference by this Court under Article 226 of the Constitution of India.

Hence, the present writ petition stands dismissed.

(INDERJEET SINGH),J

Upendra Pratap Singh /163